

The Minister of Finance (Shri Sachindra Chaudhuri): (a) The eligible candidates have not yet been informed of the dates on which and the Centres at which they would be required to appear at the Test.

(b) In response to their advertisement, the Union Public Service Commission received over 32,000 applications. The scrutiny of such a large number necessarily took some time.

(c) The conditions of eligibility were specified in the advertisement.

(d) No.

Recruitment of I.T.Os.

3466. Shri Narendra Singh Mahida: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that out of 200 vacancies of Income-Tax (Class II) Officers advertised by U.P.S.C., some posts are reserved for departmental candidates; and

(b) if so, the percentage thereof and why this fact was not mentioned in the advertisement?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) No. Sir.

(b) Does not arise.

Kerala State Electricity Board's Dispute with Employees

3467. Shri Vasudevan Nair:
Shri Warrior:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government are aware that the Kerala State Electricity Board has not implemented the terms of the conciliation settlement reached with its executive employees on the 8th April, 1965;

(b) if so, the action taken by the State Government under the provisions of the Industrial Disputes Act to enforce the settlement;

(c) the total number of executive staff which is under the Board; and

(d) how many employees have been given the benefits under the conciliation settlement so far?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) The implementation of the terms of settlement is in progress.

(b) Does not arise, in view of the above.

(c) The total number of executive staff under the Board is roughly 4508. Of this the benefit of the settlement is applicable to 3879 employees.

(d) The benefits of the settlement have been given to nearly 2500 employees.

Palai Central Bank

3468. Shri Warrior:
Shrimati Tarkeshwari Sinha:
Shri Bade:
Shri Vasudevan Nair:
Shri S. M. Banerjee:
Dr. U. Misra:
Shri A. K. Gopalan:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 328 on the 10th September, 1964 and state:

(a) whether any further dividends in the matter of Palai Central Bank have been declared and if so the quantum thereof;

(b) whether the judgment has been delivered by the High Court on the misfeasance proved against the Directors; and

(c) if so, the action proposed to be taken against the Directors in the light of the judgment by the High Court?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) A dividend was declared in July, 1964. With this dividend, payments to the extent of fifty-eight paise in the rupee, in addition to a sum of Rs. 250 or the amount standing to the credit of the depositor, whichever was less, have been authorised by the High Court so far.